

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.24(ND)/2017

IN THE MATTER OF:

Erstwhile, Anil ARC Electrodes Pvt. Ltd. Applicant/petitioner
Vs.
Registrar of Companies Respondent

Order under Section 252 of the Companies Act

Order delivered on 15.09.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)**

For the Applicant/petitioner : Mr. Saurabh Kalia, Ms. S.Gogia, Advs.
For the Respondent :
For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner requests for amendment of the petition. Let the needful be done.

List as and when the amended petition alongwith proper application are filed.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

— Sd —

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**